

**Central Administrative Tribunal  
Principal Bench**

**CP No.617/2018  
in OA No.3310/2016**

New Delhi, this the 19<sup>th</sup> day of July, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mohd. Jamshed, Member (A)**

Shri Anil Kumar Singh Billawria  
S/o Shri Parmatam Singh  
Aged 52 years, DOB 11.02.1964  
R/O N. No. 579A, Sector 3 R.K. Puram  
New Delhi-110022  
Presently working as Dy. Director  
Bureau of Civil Aviation  
Security 1<sup>st</sup> Floor, A-Wing  
Janpath Bhawan, Janpath  
New Delhi-110001. ....Applicant

(By Advocate: Shri S.M. Arif)

Vs.

1. Sh. R.N. Chaubey, Secretary  
Ministry of Civil Aviation B Block  
Rajiv Gandhi Bhawan Safdarjung Airport  
New Delhi-110003.  
(Through its Secretary)
2. Shri Kumar Rajesh Chandra  
Director General  
Bureau of Civil Aviation Security  
Janpath Bhawan  
Janpath, New Delhi-110001.  
(Through its Director General) ... Respondents

(By Advocates: Shri S.M. Zulfiqar Alam with Ms. Vidubeni Parasher)

**ORDER (ORAL)****Justice L. Narasimha Reddy:-**

This contempt case is filed alleging that the respondents did not implement the order dated 23.05.2018 passed in OA No.3310/2016.

2. We heard Shri S.M. Arif, learned counsel for the applicant and Shri S.M. Zulfiqar Alam, learned counsel for the respondents.

3. Feeling aggrieved by the Order in the OA, the respondents filed Writ Petition(C) No.10157/2018, the same is said to have been dismissed. Thereupon, the respondents filed SLP No.12173/2019. It is stated that on 01.07.2019 the Hon'ble Supreme Court stayed the operation of the Order in the OA.

4. In that view of the matter, we close the contempt case, leaving it open to the petitioner to pursue the remedies, depending upon the outcome of the proceedings, pending before the Hon'ble Supreme Court. There shall be no order as to costs.

**(Mohd.Jamshed)**  
**Member(A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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